

Central Administrative Tribunal
Principal Bench

R.A.No.5/98 in
O.A.No.523/96

Hon'ble Shri R.K.Ahooja, Member(A)

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New Delhi, this the 19th day of February, 1999

Shri Tejender Nath
s/o Late Shri Durga Dutt
retired Storeman
under Inspector of Works (Vehicle)
Northern Railway
Shakur Basti
r/o 24/23-A, Tilak Nagar
New Delhi. ... Applicant

(By Shri S.K.Sawhney, Advocate)

Vs.

1. Union of India through
General Manager
Northern Railway
Baroda House
New Delhi.
2. Divisional Railway Manager
Northern Railway
Chelmsford Road
New Delhi.
3. Senior Divisional Accounts Officer
DRM Office
Northern Railway
Chelmsford Road
New Delhi. ... Respondents

(By Shri P.S.Mahendru, Advocate)

O R D E R

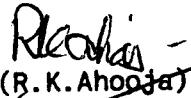
This RA has been filed on 1.12.1997 against the order of this Tribunal in OA No.523/96 decided on 24.2.1997. A notice was also issued on both the RA as well as MA filed for condonation of delay in filing of the RA.

2. Heard the learned counsel for the review petitioners as well as the counsel for the legal representatives of the original applicant.

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3. It has now come to the notice that the review petitioners had also filed an SLP No.4333 of 1998 before the Hon'ble Supreme Court and the same was dismissed by an order dated 17.2.1998. Unfortunately this was not brought to the notice of the Bench by the review petitioners during the course of the arguments. As decided by the Hon'ble Supreme Court in Sri Gopabandhu Biswal etc. Vs. Krishna Chandra Mohanty & Ors. etc. JT 1998(3) SC 279 the decision of the Tribunal becomes final if the dismissal of the SLP before the Supreme Court. A judgement having become final, the Tribunal has no further power to recall the same. As the SLP in this case has already been dismissed, the order dated 24.2.1997 has become final and no further review is possible. The RA is accordingly dismissed.


(R.K. Ahuja)
Member(A)

/rao/